

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No. 391 of 2011

Monday, this the 23rd day of May, 2011

Hon'ble Justice Mr. P.R. Raman, Judicial Member

Hon'ble Ms. K. Noorjehan, Administrative Member

P. Cheriyakoya, S/o. Sayed Mohammed Koya,
Aged 54 years, Accountant, Education Department,
Lakshadweep Office, Willingdon Island, Kochi-3,
Now residing at Quarter No. B-16, Lakshadweep Employees'
Residential Quarters, Panampilly Nagar, Kochi.

Applicant

(By Advocate – Mr. M.P. Krishnan Nair)

V e r s u s

1. Union of India, Rep. by Administrator,
U.T. of Lakshadweep-682 555.
2. Secretary, General Administration and Services,
U.T. of Lakshadweep, Kavaratti-682 555.
3. Director, Services, U.T. of Lakshadweep,
Secretariat, Kavaratti-682 555.
4. Education Officer, Lakshadweep Office,
Willingdon Island, Kochi-682 003.
5. Secretary to the Administrator, Lakshadweep Office,
Willingdon Island, Kochi-682 003.
6. B. Koyamma, Accountant, Government High School,
Androth, U.T. of Lakshadweep-682 556.
7. Headmaster, Government High School,
Androth, U.T. of Lakshadweep-682 556.

Respondents

[By Advocate – Mr. S. Radhakrishnan (R1-5&7)]



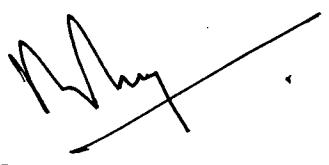
ORDER

By Hon'ble Justice Mr. P.R. Raman, Judicial Member –

The challenge is against Annexure A-4 transfer order to the extent of transferring the applicant from the office of Education Wing, Kochi to the Office of the Secretary to the Administrator, Kochi. Of course the applicant has made reference of his earlier transfers in this OA just to highlight the fact that he has been put to suffer due to several transfers effected in the short spell of time. However, we are only to examine the present transfer. As regards the present transfer is concerned he has been transferred from one office to another office in the same building at Kochi and as such we do not think that there is any scope for interference with the present transfer order. Hence, there is no merit in this Original Application. However, the learned counsel for the applicant submits that as against the future vacancies arising at Amini his claim may be considered. We are not to examine this aspect of the matter in the present OA. Further it is open for him to make any representation in case he wishes to do so.

2. In view of the aforesaid, we dismiss this Original Application. No order as to costs.


(K. NOORJEHAN)
ADMINISTRATIVE MEMBER


(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER

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